

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-05-2024 AT 10:30 AM**

**CP No.385/241/HDB/2019
AND
IA(CA) 119/2024 in CP No.385/241/HDB/2019
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Zetatek Technologies Pvt Ltd & 2 others

...Petitioner

AND

Gagan Aerospace Ltd & 15 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No.385/241/HDB/2019

Continuation of submissions by petitioner matter passed over.

Matter called again.

Learned Senior Counsel Mr R Murari, for the petitioner present through Video Conference.

Learned Senior Counsel Mr S Niranjan Reddy, for respondent present through Video Conference.

Learned Senior Counsel Mr Arvind Pandian, for respondent present through Video Conference.

Learned Counsel Mr Y Suryanarayana, for respondent present physically.

Heard Mr R Murari the learned senior counsel for the petitioner. Oral submissions completed. Index of citations filed by the petitioner received. Copy served. At request of the learned senior counsels for Mr Y Suryanarayana counsel on record for respondent, matter adjourned to 13.06.2024 for hearing the submissions of the respondent.

[orders to be passed on the memo filed by company petitioner seeking for direction to secure the record which was in a sealed cover for consideration in this matter]

IA(CA) 119/2024

This is an application filed by the 2nd respondent in the company petition seeking enlargement of time for filing reply to the notes filed by the company petitioner. In the light of the reasons mentioned the delay is condoned. Reply received. It is reported that copy has been received by respondents. Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)